

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No.967 of 2021

CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN

Through:- Video Conferencing

05/17.04.2021

From Office Note, it appears that defect Nos.9 (I), (II), (III) and (V) are removed however defect No.9(IV) is still exist, which is filing of certified typed copy of Annexure-1.

At the request of the learned counsel for the petitioner defect No.9(IV) is hereby ignored.

Learned counsel for the State seeks time to file counter affidavit.

Prayer is allowed.

Put up this case on 13.05.2021 under the heading for Admission.

In the meantime, case diary be called for from the court concerned.

(Deepak Roshan, J.)

Fahim/-